

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED: 17.04.2020

NOTIFICATION

Sub: Extension of lockdown period as declared by the Government of Telangana throughout the State with effect from the midnight of 14.04.2020 (Wednesday) – Extension of suspension of work in High Court for the State of Telangana from 15.04.2020 to 30.04.2020 – Taking up of pending admission matters filed on or after 1.1.2020 in addition to extreme urgent matters during lockdown period with effect from 20.4.2020 – Further instructions – Issued.

- Ref:
1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
 2. Notice dated 25.3.2020.
 3. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.
 4. Guidelines dated 27.3.2020 for online Filing and Video Conferencing.
 5. Notification in Roc.No.394/SO/2020 dated 13.4.2020.

As directed, in continuation/partial modification of the circular/notification in the reference cited, it is informed that in addition to the extremely urgent matters, all the pending admission matters filed on or after 1.1.2020, which were not yet listed so far, will be listed before the Hon'ble Courts as per the Roster on all the working days from 20.4.2020, and the hearing will be only through video conferencing. Those Advocates/Government Pleaders/Standing Counsel, who have no facility of video-conference in their office, may address the Court from the Control Rooms in the High Court.


REGISTRAR GENERAL.
17-04-2020